

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**A.B.A. No.2999 of 2021**

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Basudev Mandal ..... Petitioner

Versus

The State of Jharkhand ..... Opposite Party  
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**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner : None

For the State : None  
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**Order No.02 Dated- 22.04.2021**

The matter is taken up through video conferencing.

No one turns up on behalf of the parties.

Apprehending his arrest in connection with Bishnugarh P.S. Case No.228 of 2020 instituted under Sections 414/34 of the Indian Penal Code, Section 30 of the Coal Mines (Nationalization) Act and Section 33 of the Indian Forest Act, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Perusal of the record reveals that the allegation against the petitioner is that the petitioner was involved in transportation of coal by his motorcycle. It has been averred in the instant anticipatory bail application that the allegation against the petitioner is false. It has been next averred in para-09 of the instant anticipatory bail application that the petitioner has no criminal antecedent and in para-10 it has been averred that the petitioner is ready and willing to abide by any terms and conditions imposed upon him by this Court.

Considering the facts of the case, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned J.M.- 1<sup>st</sup> Class, Hazaribag within six weeks from today and in the event of his arrest or surrendering, he will be enlarged on bail on depositing **Rs.2,000/-(Rupees two thousand) as cash security** and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned J.M.- 1<sup>st</sup> Class, Hazaribag in connection with Bishnugarh P.S. Case No.228 of 2020 **with the condition that he will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will**

**not change his mobile number during the pendency of the case** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

**(Anil Kumar Choudhary, J.)**

Animesh/